

*of Government's Decision
to Implement Mandal Com-
missions Recommendations*

Central Vigilance Commission. Considerations of space do not permit giving details of the remedial measures and vigilance action taken in respect of each of the aforesaid paras.

31a *Government Decision*
Contracts Placed by DGS&D on Foreign Suppliers

2815. SHRI RAMUSHWAR PATIDAR: Will the Minister of COMMERCE be pleased to state:

(a) the total number of contracts placed by the Directorate General of Supplies and Disposals to Foreign Suppliers, either directly or through their Indian Agents during 1 January 1990 to 15 July 1990;

(b) the number and value of contracts given to suppliers registered with DGS&D and those not registered with DGS&D separately;

(c) the quantum of commission payable to Indian agents separately for contracts on registered and unregistered firms; and

(d) the maximum percentage of commission payable to an Indian agent against any individual contract where funds have been provided from Defence Ministry estimates?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) During the period 1st January 1990 to 15th July 1990, DGS&D placed 365 contracts on foreign suppliers.

(b) 88 contracts valuing Rs. 12.23 crores were placed on Suppliers registered with DGS&D and remaining 277 contracts valuing Rs. 41.83 crores were placed on suppliers not registered with DGS&D.

(c) and (d) The quantum of Commission is decided on the merits of each case depending on the nature of services to be rendered by the agents. The commissions payable in cases mentioned in paras (a) and (c) above have been between 2% and 10%.

31a
Average duty levels on Raw materials

2816. SHRI YADVENDRA DATT: Will the Minister of FINANCE be pleased to state:

(a) whether any proposal has mooted to reduce the average duty levels on raw materials, component and capital goods to 30 to 40 per cent by 1994-95; and

(b) if so, the results to be achieved thereby?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

12.00 hrs.

RE. SITUATION ARISING OUT OF GOVERNMENT'S DECISION TO IMPLEMENT MANDAL COMMISSION'S RECOMMENDATIONS

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I want to say that there should be either a Calling Attention or a full-fledged discussion on this issue.

MR. SPEAKER: Please take your seat. You were told not to raise this issue again. You please sit down.

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, this has been going on since last week and I have been repeatedly saying that the Government should have initiated a discussion on this issue, on its own. (Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): May I submit to you that this subject is too important to be dealt with in a short time. We, therefore, desire and re-

quest you to have full-fledged discussion at least under Rule 193.

MR. SPEAKER: That will be decided by the Business Advisory Committee.

(Interruptions)

[Translation]

MR. SPEAKER: I agree with it. Let there be no discussion on it. The Business Advisory Committee will decide the manner in which this question is to be taken up.

Okay, Now you please sit down. It will be decided by the Business Advisory Committee.

(Interruptions)

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, what has been happening in Delhi during the past seven days (Interruptions) Sir, Delhi is on fire. Normal life has been totally disrupted in the capital. I want to say something regarding the reservation policy and I had given this to you in writing.

MR. SPEAKER: You please take your seat.

SHRI MADAN LAL KHURANA: Sir, we won't stand as mute witnesses to the destruction of Delhi like this. Delhi cannot be destroyed like this. Since the last one week, work has come to a grinding halt in the capital.

MR. SPEAKER: Why are you going ahead with your speech? First, you take your seat. The House has very little time at its disposal and therefore we shall immediately take up for discussion, the statement made by Shri I.K. Gujral on the position of Indians in Kuwait. As many Members faced immense difficulties in reaching the House due to the ongoing agitation in the capital, I

have given permission to take up this subject for discussion. Therefore, we shall discuss only this question and not any other. Therefore, the earlier we finish this discussion, the better it is. Now, Shri Dinesh Singh.

(Interruptions)

SHRI BHOGENDRA JHA (Madhubani): Mr. Speaker, Sir, it would be nice, if this issue is taken up for discussion. (Interruptions)

MR. SPEAKER: You please take your seat.

(Interruptions)

[English]

SHRI NIRMAL KANTI CHATTERJEE: Sir, this is too important a subject.....

(Interruptions).

[Translation]

MR. SPEAKER: Mr. Dinesh Singh, You please sit down.

(Interruptions)

MR. SPEAKER: I said it because we shall have a discussion on it. Mr. Singh, if I allow you to speak, then others too will seek permission to speak.

(Interruptions)

SHRI VASANT SATHE: (Wardha): I fail to understand what's going on here. When you have already called Shri Dinesh Singh to speak, then I wonder how others too are speaking. (Interruptions)

MR. SPEAKER: The opinion of the House is that there should be a discussion on this issue. We won't be able to do justice to this issue, by discussing it for one or two minutes.

(Interruptions)

[English]

MR. SPEAKER: Mr. Sathe, no cross talking please. Please take your seat.

[Translation]

Mr. Sathe, why are you getting angry?

(Interruptions)

SHRI VASANT SATHE: I am not getting angry. But the fact is when Shri Advani stands up to speak, we patiently listen to him and never create any problem but now that our party colleague, Shri Dinesh Singh has stood up to speak, everyone has started disturbing and interrupting him.

(Interruptions)

[English]

SHRI P.R. KUMARAMANGALAM: Mr. Speaker, Sir, when Mr. Advani stands up we keep quiet and listen. Why are they disturbing when Members from our side stand up and speak?

(Interruptions)

[Translation]

SHRI VASANT SATHE: I have been observing that whenever someone from our side stands up to speak, you stop him or her immediately.

(Interruptions)

MR. SPEAKER: There was nothing like that. I would like to say that nobody has prevented Shri Dinesh Singh from speaking. The question is that it is an important issue.

(Interruptions)

[English]

MR. SPEAKER: Mr. Sathe, why are you getting angry? There is no need to get angry unnecessarily. He is not being prevented. I do not understand why you are getting angry.

(Interruptions)

[Translation]

SHRI VASANTH SATHE: This is a regular feature.

MR. SPEAKER: That is not true. Why are you saying like this? I always allow you to speak first.

(Interruptions)

MR. SPEAKER: It is the opinion of the House that there should be a discussion on this question either under Rule 193 or through a Calling Attention. I have already said that the Business Advisory Committee will decide about it. Therefore, we should not hold a half hearted or short duration discussion on it, right now. When this was decided, I told Shri Dinesh Singh that we won't be holding a discussion on it. After that, I called for laying the Papers on the Table of the House.

(Interruptions)

SHRI MADAN LAL KHURANA: We should have this debate right now.

(Interruptions)

SHRI VASANT SATHE: We were not getting angry unnecessarily, you please listen to us. In the chamber, it was decided that on behalf of our party, Shri Dinesh Singh would request for taking up this issue for Discussion under Rule 193. This was so decided.

MR. SPEAKER: That is what happened.

(Interruptions)

SHRI VASANT SATHE: You did not allow him to speak. You did not permit him to utter even a word.

[English]

MR. SPEAKER: No, Mr. Sathe. You cannot put words into my mouth. Please take your seat.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA: It is Friday today. Both Saturday and Sunday are holidays, then this discussion would take place either on Monday or on Tuesday. Delhi has been burning since the past one week. *(Interruptions)*

MR. SPEAKER: You please take your seat.

[English]

SHRIMATI GEETA MUKHERJEE (Panskura): We are trying to know from whom you have received the notices on the subject. I have also given the notice. *(Interruptions.)*

SHRI DINESH SINGH (Pratapgarh): What I wanted to raise, with your permission is that the other day, the leaders of all political parties had expressed the desire that this matter should be discussed in this House.

(Interruptions)

Translation]

SHRI HARISH RAWAT (Almora): Mr. Speaker, Sir, it is not just Delhi, but the entire country is on fire. *(Interruptions)*

MR. SPEAKER: Please take your seat.

[English]

SHRI DINESH SINGH: It was our hope that the Government would bring the Resolution on their own to enable a discussion to take place. Sir, this is a very important matter which affects the country as a whole. The Government have, by executive order, done something which has created an upheaval in this country. Now that Parliament is already in session, the normal course for the Government would have been to bring the matter before Parliament, discuss it in Parliament, before issuing an Executive Order.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): It was announced in Parliament.

SHRI DINESH SINGH: Announcement is different than discussion. You have come to Parliament now. We know what the procedure is. Now the Government have shown disregard to Parliament. By Executive order, they have done something which should have been discussed in Parliament.

Now the main point today is if the Government is not willing to have a discussion on that, then, we will request you to permit a discussion because the whole youth of this country and the country as a whole is agitated. I want to warn the Government that for each *lathi* on the youth, each drop of blood by the youth, the Government will be held responsible.

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjarpur): Mr. Speaker, Sir, I am on a point of order; under which rule we are debating on one issue. *(Interruptions)*

MR. SPEAKER: This is not a point of order.

SHRI L. K. ADVANI (New Delhi): Mr. Speaker, Sir, few days back when Shri Bhogendra Jha raised this issue in the House, prominent parties representatives in the House voiced their reservation as well as apprehensions on this issue. They also expressed this view that the Government should consult everybody concerned and thus endeavour to arrive at a rational consensus on this issue. They also expected the Government to respond to it by explaining the difficulties and problems being faced by it and also its future course of action. However this did not take place. In the meantime, the situation in many parts and the country, especially in Delhi started deteriorating gradually. I will not be exaggerating in saying that such a situation where normal life remained disrupted continuously for seven days, is without any precedent in the past forty years and as per the information available with me, this has happened despite the fact that no political party in the country is against the recommendations at the Mandal Commission. Therefore, it may be that. (*Interruptions*)

MR. SPEAKER: You please take your seat. When a party leader like Shri Advani speaks, you should patiently listen to him. (*Interruptions*)

SHRI L. K. ADVANI: Today everyone should understand the difficulties being faced by our youth, due to the growing unemployment problem. The students too are quite uncertain about their future.

Under the circumstances, if any party or any Government ignores the doubts created in the minds of the youth and thinks that all right, let them do what they do, their agitation will at last die down one day, then, I think that it would be injustice to the youth and the society. (*Interruptions*)

I wish (*Interruptions*)

MR. SPEAKER: Mr. Yadav, I did not permit you, please sit down.

SHRI BHAJAN LAL (Faridabad): You do not permit the leader of the party that supports your Government to speak.

SHRI L. K. ADVANI: It was, in fact, due to these doubts that Shri Bhogendra Jha that day told the Government that it would have been better if they do something in accordance with what Shri Karpoori Thakur did in Bihar. You took a hasty decision despite our counsel. Both these parties advised them not to make haste. Neither of our parties is opposed to the recommendations of the Mandal Commission but we are certainly of the opinion that the economic factor has to be added to the reservation policy if it is to be enhanced. Therefore, the real backward among the backwards.....

SHRI DINESH SINGH: You are mentioning only two parties to be of such an opinion. We too share the same feelings. So, you should refer to our opinion as well. (*Interruptions*)

MR. SPEAKER: Mr. Yadav, please take your seat.

SHRI L. K. ADVANI: And that day I was pleased to note that many sections of the House including the ranks of the Congress Party welcomed the concept that economic factor should be added while enhancing the purview of reservations. I thought that there would be talks subsequently but the situation as it prevails here is that the people agitating outside are being ignored and rebuked. My humble submission to the Government is that this agitation should not be taken lightly or casually. This is a situation which is dividing our society and it is not a healthy sign. The backward people should get reservations, they should get co-operation... .. (*Interruptions*)

MR. SPEAKER: Please be seated.

SHRI L. K. ADVANI: Therefore, I think a discussion on this issue

should be held next time but it is better if Government make a statement today keeping in view the mood of the House, explaining its stand and the steps proposed to be taken to normalise the situation of Delhi and the people with whom it wishes to talk and on the basis of that statement, a discussion could be held next-week. This is my humble request. (*Interruptions*)

MR. SPEAKER: You take your seat. I am not calling you. Shrimati Geeta Mukherjee.

[*English*]

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, I gave you a notice. I take it you are calling me on that basis. I would like to draw your attention to the fact that the tension in the capital is so much that the entire traffic and the entire life in the country is being disrupted.

This is a very urgent thing. In my opinion, if all of us in this House agree, we can make an appeal to the students—both pro and anti-reservationists—to be patient first. (*Interruptions*) Please, let me finish. This is my first point. My second point is that Government should also call on All-Party meeting and also talk with the students of both Pro and Anti-reservation groups. If we want to make an appeal for a peaceful way of agitation, then we should also take a firm responsibility of calling them for talks. This is my submission to you. I again want to repeat the same submission here because otherwise the situation is becoming very critical.

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, it is very unfortunate that on the basis of the acceptance of the Mandal Commission Recommendation, there is a situation by which the people in the country are getting divided. A very unfortunate situation is prevailing in the country. We understood that the intention of the Government was to help the

poor among the Backward Classes and not to perpetuate a division among them. So, in this situation, what is very much required is to have the consensus of all the political parties. The other day, we had a discussion with different political party leaders. There, some suggestions were put forward like to have economic criterion. Also, I feel the students so far are non-violent. I appreciate them for that. I hope they would not indulge in violence. If they have any grievance, let them put it forth in a peaceful way. We should not further escalate the situation. In this context, tomorrow is a holiday. The next day is also a holiday. We do not have much time and we cannot allow them to go on like this. I would, therefore, request the Government to come forward to call the political parties of the House and also the leaders of this agitation to try to find out a method by which the Backward classes are helped and the poor among the other classes are also helped. There is to be some way out of this problem. We cannot allow this division among the people to continue any more.

[*Translation*]

MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): Mr. Speaker, Sir, it is a very serious matter. I would like to submit to all the Hon. Member that this House is supreme. The House should not ignore the fact that if this agitation goes on then there is another angle of this agitation also. Therefore, I would, first of all, like to submit that the Mandal Commission is not a new issue, the report of the commission had been pending for the past ten years. It was discussed thrice in this very House. When I was in the Opposition, I moved the motion twice and Prof. Madhu Dandavate moved it once and at that time, the Members from all sections and parties unanimously emphasized for the immediate implementation of the recommendations of the Mandal Commission. You can yourself see from the Debate that there was not a single political party that opposed it.

[Shri. Ram Vilas Paswan]

Secondly, the question of consensus was raised at that time also and for the past ten years, the matter was kept pending on the basis that a consensus was being achieved. The third thing is that just now, Shri Bhogendra Jha and many other friends mentioned about Karpoori Thakur formula. Our Hon. Shri Bhogendra Jha is present here. The Karpoori Thakur formula in Bihar had given birth to no less an agitation than this. That was even stronger than this. Therefore, I would like to quote Articles 15(4) and Article 16(4) of the Constitution which clearly enumerate the provisions for reservation for the socially and educationally backward classes. If you want to add an economic clause, this House and the Parliament being supreme, can add the economic clause separately. But this clause will not be added at the cost of the scheduled castes, scheduled tribes and the backward community. If you want to add the economic clause, look for the economic basis first; but the present reservation is constitutional and has been done under the provisions of the Constitution. I would, therefore, submit that this is no party matter.

Mr. Speaker, Sir, I do not think that all the members of a party would have the same views as expressed by their party leader. Every party represents people from different strata of society having different views. This issue should, therefore, be taken seriously. The people, who are agitating against the reservation policy should be condemned. If there can be an anti-reservation agitation, then the 80 per cent people of the country who are in favour of reservation policy can launch a counter-agitation too.
(Interruptions)

We should not be emotional. We, the 540 Members of Parliament do not constitute the country. This is a great step and it is for the first time after thousands of years in the history of India that the backward and the poor people are getting their rights. Whenever the cycle of history moves

and calls for a change, impediments and obstacles come its way. I would, therefore, like to make it clear through you, that there cannot be any compromise on the question of reservations on the basis of the Mandal Commission Report. It is not proper to oppose it. This House is supreme, it can separately consider the economic clause if the House so chooses. (Interruptions)

[English]

SHRI SONTOSH MOHAN DEV (Tripura West): Is it the Government's view or his personal view? We want to know that.

SHRI RAM VILAS PASWAN:
It is the Government's view.

(Interruptions)

[Translation]

SHRI MADAN LAL KHURANA:
Mr. Speaker, Sir, I would like to submit that at least talks should be held with these people. (Interruptions)

MR. SPEAKER: The Business Advisory Committee will decide when should the discussion take place on this issue. You take your seat now.

(Interruptions)

[English]

SHRI VASANT SATHE: I have this report. On the Boat Club, students have been lathi-charged and they are in a pool of blood. Twenty students are in a pool of blood. (Interruptions)

[Translation]

Mr. Speaker, Sir, should not the House take notice of the fact that the students have been lathi-charged at the Boat Club? Is there nothing serious in it?

MR. SPEAKER: Give a notice.

SHRI VASANT SATHE: This is the notice. *(Interruptions)*

[English]

SHRI P.C. THOMAS (Muvattupuzha): I am coming from outside now. Many students and their colleagues have been seriously beaten up and they are in a pool of blood. Whatever be their rights, whatever be their cause, is this the way.....

(Interruptions)

[Translation]

MR. SPEAKER: Please sit down. You go to your seat please.

(Interruptions)

[English]

MR. SPEAKER: Now we shall take up Papers laid on the Table.

(Interruptions)

12.27 hrs.

PAPERS LAID ON THE TABLE

33 Annual Report of and Review on Federation of Indian Export Organisations, New Delhi, for 1988-89 and a statement showing reasons for delay in laying these papers.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): On behalf of Shri Arun Kumar Nehru I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1988-89.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. *[Placed in Library. See No. LT-1258/90]*

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Report on the General Election to Legislative Assemblies of Tamil Nadu, Mizoram and Nagaland and Bye-Election to Legislative Assemblies in 1989

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): On behalf of Shri Dinesh Goswami, I beg to lay on the Table a copy of the Report (Hindi and English versions) on the General Election to the Legislative Assemblies of Tamil Nadu, Mizoram and Nagaland and Bye-Election to the Legislative Assemblies held in 1989. *[Placed in Library. See No. LT-1259/90]*

334
Notifications under Export (Quality Control and Inspection) Act, 1963

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): I beg to lay on the Table a copy of the each of the following Notifications (Hindi and English versions) under sub-sections (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1990 published in Notification No. S.O. 840 in Gazette of India dated the 7th April, 1990.